

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S) 2483 OF 2018
[ARISING OUT OF SPECIAL LEAVE PETITION (CIVIL)
NO.5566 OF 2018

M/S ANKIT METAL AND POWER
LIMITED . . . APPELLANT(S)

VERSUS

M/S GANDHAR OIL REFINERY
(INDIA) LIMITED . . . RESPONDENT(S)

ORDER

1. We have heard the learned counsels for the parties.
2. Leave granted.
3. The appeal is disposed of in terms of the order of this Court dated 24th July, 2017 passed in Civil Appeal No.9279 of 2017 [Lokhandwala Kataria Construction Private Limited versus Nisus Finance and Investment Managers LLP]. Consequently, the terms of settlement dated 19th February, 2018 entered into between the parties are taken on record and the parties are directed to give full effect to the aforesaid terms of settlement.

....., J.
(RANJAN GOGOI)

....., J.
(R. BANUMATHI)

NEW DELHI
MARCH 05, 2018

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 5566/2018
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 14-02-2018
IN CP NO. 704/2017 PASSED BY THE NATIONAL COMPANY LAW TRIBUNAL,
KOLKATA BENCH)

M/S ANKIT METAL AND POWER LIMITED

PETITIONER(S)

VERSUS

M/S GANDHAR OIL REFINERY (INDIA) LIMITED

RESPONDENT(S)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 28182/2018)

Date : 05-03-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Rakesh Sinha, Adv.
Mr. Samrat Sengupta, Adv.
Mr. Soumya Dutta, AOR

For Respondent(s)

Mr. Udayaditya Banerjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

Permission to file additional documents is granted.

Leave granted.

The appeal is disposed of in terms of the signed
order.

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

BRANCH OFFICER

[SIGNED ORDER IS PLACED ON THE FILE]